

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 211  
IB-3489/ND/2019**

**IN THE MATTER OF:**

**M/s. Himalayan Ales Pvt. Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Zedx Hospitality pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.07.2021  
(Virtual Hearing)**

**Coram:**


**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

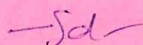
**For the Petitioner/Operational creditor :Mr. Shiva Kapur, Advocate.  
For the Respondent/Corporate debtor :**

**ORDER**

Heard the submissions made by the learned counsel for the operational creditor. Counsel for the operational creditor has submitted that the matter has been resolved amicably and prayed time to file for withdrawal application. One month time is granted. Post the matter to **31<sup>st</sup> of August, 2021.**

  
[Redacted signature box]

**(Hemant Kumar Sarangi)  
Member (T)**

  
[Redacted signature box]

**(P.S.N. Prasad)  
Member (J)**

(Anjula)